

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.4572/Del/2019
Assessment Year : 2014-15**

**Smt. Murti Devi,
CA-44A, Shalimar Bagh,
Delhi – 110 088.
PAN : AAEPD0582G.
(Appellant)**

**Vs. Income Tax Officer,
Ward-40(2),
New Delhi.**

(Respondent)

Appellant by : Ms. Timsi Sharma, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **20.11.2020**
Date of pronouncement : **20.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-34, New Delhi dated 13th March, 2019.

2. The assessee, vide letter dated 4th November, 2020 has requested for withdrawal of the appeal filed by her and stated that she has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 20th November, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar